

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 280 of 2017 &
IA NO. 348 OF 2017**

Dated: 20th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Punjab Energy Development Agency Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Adiya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Mr. CharnSinghal for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg
Mr. Ashwin Ramanathan for R-2

Mr. Anurag Sharma
Mr. Manish Kumar for R-3

ORDER

IA No. 348 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondents returnable on 22.11.2017. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and Mr. Anurag Sharma takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **22.11.2017**. In the meantime, learned counsel for the respondents may file reply on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson